NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA Nos. 122/2017, 123/2017 & 124/2017 IN CP (IB) NO. 37/Chd/Pb/2017

Under Section 9 of IBC, 2016

In the matter of:

Hero Steels Limited having its registered office at E-1, Qutab Hotel Complex, Shaheed Jeet Singh Marg, New Delhi-110016.Petitioner/Operational Creditor.

Versus.

Rolex Cycles Private Limited having its Registered office at 726, Industrial Area-B, Ludhiana (Punjab)-141003.Respondent/Corporate Debtor.

Present: Mr. G.S. Sarin, Practising Company Secretary for

Petitioner/Operational Creditor.

Mr. P.D. Sharma, Practising Company Secretary for Interim

Resolution Professional.

Mr. Sunish Bindlish and Mr. Aashish Bansal, Advocates for the Intervener Mr. Ashwini Kumar Prabhakar, Director of Rolex

Cycles Pvt. Ltd.

Learned counsel for the Intervener Mr. Ashwini Kumar Prabhakar, Director of Rolex Cycles Pvt. Ltd. has filed CA Nos. 123/2017 and 124/2017 copies of which have been supplied to the representative of the Interim Resolution Professional. These CAs. will be taken up along with CA No. 122/2017. The applicant seeks time to file documents and the same be filed by 24.08.2017 with copy advance to the counsel for the Intervener.

List the matter on 25.08.2017 for arguments. Reply, if any, to the CAs. filed by the Intervener/Director of the Company be filed by

24.08.2017.

(Justice R.P.Nagrath) Member (Judicial)

August 22, 2017